

# महाराष्ट्र शासन राजपत्र

# असाधारण भाग आठ

वर्ष २, अंक ६१]

शुक्रवार, सप्टेंबर ३०, २०१६/आश्विन ८, शके १९३८

[पृष्ठे ३, किंमत : रुपये २७.००

## असाधारण क्रमांक १०३

## प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Settlement of Arrears in Disputes (Second Amendment) Ordinance, 2016 (Mah. Ord. XXIV of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

P. H. MALI,

Principal Secretary to Government, Law and Judiciary Department.

[Translation in English of the Maharashtra Settlement of Arrears in Disputes (Second Amendment) Ordinance, 2016 (Mah. Ord. XXIV of 2016), published under the authority of the Governor].

#### FINANCE DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 30th September 2016.

### MAHARASHTRA ORDINANCE No. XXIV OF 2016.

AN ORDINANCE

further to amend the Maharashtra Settlement of Arrears in Disputes Act, 2016.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate Mah. action further to amend the Maharashtra Settlement of Arrears in Disputes XVI of Act, 2016, for the purposes hereinafter appearing; 2016.

भाग आठ-१०३-१

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:-

Short title and commencement.

- 1. (1) This Ordinance may be called the Maharashtra Settlement of Arrears in Disputes (Second Amendment) Ordinance, 2016.
  - (2) It shall come into force at once.

Amendment of section 2 of Mah. XVI

2. In section 2 of the Maharashtra Settlement of Arrears in Disputes Mah. Act, 2016 (hereinafter referred to as "the principal Act"), in sub-section of 2016. (1), in clause (2), for the figures, letters and word "30th September 2016" the figures, letters and word "15th November 2016" shall be substituted.

Amendment of Mah. XVI of 2016.

**3.** In section 4 of the principal Act, in sub-section (1), for the figures, of section 4 letters and word "30th September 2016" the figures, letters and word "15th November 2016" shall be substituted.

4. In section 5 of the principal Act for the figures, letters and word of section 5 "30th September 2016" the figures, letters and word "15th November of Mah. XVI of 2016. 2016 shall be substituted.

#### **STATEMENT**

With a view to provide for settlement of arrears in dispute under the various Acts administered by the Sales Tax Department, the Maharashtra Settlement of Arrears in Disputes Act, 2016 (Mah. XVI of 2016) has been enacted. The said Act provides that, the applicant who desires to settle the arrears in dispute to submit an application to the designated authority upto 30th September 2016. Now, with a view to give more time to dealers to amicably settle the disputes relating to payment of tax and to facilitate compliance under the said Act, it is proposed to extend the date upto 15th November 2016. The Government therefore considers it expedient to amend sections 2, 4 and 5 of the said Act, suitably.

2. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Settlement of Arrears in Disputes Act, 2016 (Mah. XVI of 2016), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, Dated the 29th September 2016. CH. VIDYASAGAR RAO, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

DINESH KUMAR JAIN,

Additional Chief Secretary to Government.